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IN THE HIGH COURT OF DELHI AT NEW DELHI

ITA 866/2015

PR. COMMISSIONER OF INCOME TAX
(CENTRAL-2)

..... Appellant

Through: Ms. Suruchi Aggarwal, Senior Standing
counsel with Ms. Lakshmi Gurung, Mr. Abhishek
Sharma, Ms. Radhika Gupta and Mr. Rajesh
Kumar, Advocates.

versus

G.S. FINANCE AND INVESTMENT PVT. LTD. Respondent

AND

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ITA 867/2015

PR. COMMISSIONER OF INCOME TAX
(CENTRAL-2)

..... Appellant

Through: Ms. Suruchi Aggarwal, Senior Standing
counsel with Ms. Lakshmi Gurung, Mr. Abhishek
Sharma, Ms. Radhika Gupta and Mr. Rajesh
Kumar, Advocates.

versus

G.S. FINANCE AND INVESTMENT PVT. LTD. Respondent

CORAM:

JUSTICE S. MURALIDHAR

JUSTICE VIBHU BAKHRU

ORDER

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17.11.2015

CM No.26989 of 2015 (for exemption) in ITA 866/2015



CM No.26991 of 2015 (for exemption) in ITA 867/2015

1. Exemptions allowed subject to all just exceptions.
2. The applications are disposed of.

CM No.26900 of 2015 (for condonation of delay in re-filing the appeal) in ITA 866/2015

CM No.26992 of 2015 (for condonation of delay in re-filing the appeal) in ITA 867/2015

3. For the reasons stated in the applications, the delays in re-filing the respective appeals are condoned.
4. The applications stand disposed of.

ITA Nos. 866/2015 & 867/2015

5. In view of the order dated 28th July, 2015 passed by this Court in ITA No. 509/2015 (*Pr. Commissioner of Income Tax (Central-II) v. Aakash Arogya Mandir Pvt. Ltd.*), no substantial question of law arises. The present appeals are dismissed.

S. MURALIDHAR, J

VIBHU BAKHRU, J

NOVEMBER 17, 2015

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